

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:4019

ANSWERED ON:20.04.2010

COMPENSATION TO VICTIMS OF NAXALISM

Argal Shri Ashok;Gowda Shri D.B. Chandre;Jeyadural Shri S. R.;Vijayan Shri A.K.S.

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the details of compensation policy laid down for kins of those killed in naxal attacks in the country;
- (b) the details of compensation given to security personnel and civilians during each of the last three years and the current year, State-wise;
- (c) whether a large number of cases of compensation is pending with the Government;
- (d) if so, the details thereof; and
- (e) the steps taken by the Government to expedite the disposal of such cases?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN)

(a) to (e): Central Government grants under Security Related Expenditure (SRE) Scheme, ex-gratia payment of Rs. 1 lakh to the family of civilian killed and Rs. 3 lakh to family of security personnel killed due to naxal attacks. Under Central scheme for assistance to civilians victims/family of victims of terrorist, communal and naxal violence an amount of Rs. 3 lakh is given for each death or permanent incapacitation to the affected family. In addition, ex-gratia compensation of Rs. 15 lakh is paid to the next of kin of personnel of Central Para Military Forces killed in action. Besides this State Government have their own policy for payment of ex-gratia to the families of civilians and security personnel killed in naxal attacks. State-wise details are not centrally maintained.